# CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH: MUMBAI

Date of Hearing: 17 April, 2024

### ST/87337/2018

#### **Future Generali India Life Insurance Co Ltd**

**Appellant** 

Versus

## **Commissioner of CGST & CE, Mumbai Central**

Respondent

Present for the Appellant : Shri Arun Jain, Advocate Present for the Respondent : Shri Adeeb Pathan, DC (AR)

#### **ORDER**

Both sides are present.

- 2. Matter is heard in part.
- 3. During the course of hearing, it has come to our knowledge that VCES application was filed with required payment and the said amount was appropriated in order-in-original.
- 4. Both sides are to ascertain about the previous status concerning VCES and apprise the Bench on the next date of hearing. Learned counsel is required to file an affidavit of the appellant, if they go with the same view that they never had filed the VCES application.
- 5. The matter be listed on 18.06.2024.

(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)